

Criminal Revision No. 12/2019
State Vs. Narayan Dutt Sharma

30.09.2020

Present: Sh. Manish Rawat, PP for State.

**Sh. Rajbir Singh Gulia with Sh. Ashok Kumar, Advocate
for the respondent/accused.**

Matter has been taken up in terms of orders of Hon'ble High Court bearing No. 26/DHC/2020 dated 30.07.2020 and 322/RG/DHC/2020 dated 15.08.2020, through "Hyperlink URL For Conferencing Via Cisco Webex."

Vide separate detailed order passed today, the revision petition stands allowed. The impugned order, to the extent of discharging the accused under Section 509 IPC, stands set aside.

Accused is directed to be charged under Section 509 IPC and to be tried in accordance with law.

**Accused is directed to appear before the Ld. Trial Court on
14.10.2020 at 10.30 AM through VC.**

TCR be returned to the Ld. Trial Court alongwith the copy of the detailed order.

A copy of the detailed order be transmitted to the Ld. Counsel for the parties electronically.

A copy of the detailed order as well as this order be sent to the Computer Branch to be uploaded on the official website.

File be consigned to the Record Room after completion of due formalities.

(SUJATA KOHLI)

Principal District & Sessions Judge-cum-Spl. Judge
(PC Act) (CBI)/RADG/ND/30.09.2020